

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 279 OF 2016 &  
IA NO. 576 OF 2016**

**Dated: 01<sup>st</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Chhattisgarh State Power Distribution Co. Ltd. ...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R.1

Ms. Divya Chaturvedi

Ms. Arunima Kedia

Mr. Shresth Sharma for R.2 & 3

**ORDER**

Learned counsel for Respondent No.2 states that she is filing reply today. She further states that she will be filing Vakalatnama on behalf of Respondent No.3 and will be adopting the submissions in reply filed on behalf of Respondent No.2 for Respondent No.3 also.

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 16.02.2017 after serving copy on the other side.

List the matter on **29.03.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**